COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 343 OF 2018 & IA NO. 1674 OF 2018 & IA NO. 1824 OF 2018

Dated: 18th December, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member

Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

Himachal Pradesh State Electricity Board Appellant(s)

Vs.

NRSS XXXI (A) Transmission Ltd & Ors. Respondent(s)

Counsel for the Appellant (s) : Mr. Anand K. Ganesan

Counsel for the Respondent (s) : Mr. Sitesh Mukherjee

Mr. Arjun Agarwal for R-20

ORDER

Issue notice to the Respondents on IA No. 1824 of 2018 returnable on 14.01.2019.

The learned counsel, Mr. Anand K. Ganesan, appearing for the Appellant prays for four weeks' time to enable him to file affidavit of service.

Submission made by the learned counsel appearing for the Appellant, as stated supra, is placed on record.

The learned counsel appearing for the Appellant is permitted to file affidavit of service in the matter by 14.01.2019.

List the matter on <u>14.01.2019</u>.

(Ravindra Kumar Verma)
Technical Member

(Justice N. K. Patil)
Judicial Member

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